

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4541

ANSWERED ON:22.04.2013

DOMESTIC WORKERS

Devappa Anna Shri Shetti Raju Alias;Lal Shri Kirodi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of registered/unregistered women domestic workers in the country;
- (b) the various measures taken by the Government to ensure the rights of such domestic workers;
- (c) whether the Government proposes to provide any Social Security to such workers;
- (d) if so, the details thereof along with the amount of funds sanctioned and utilized under the said schemes during the last three years and the current year; State-wise; and
- (e) the number of such workers benefited during the said period, State-wise, year-wise and scheme-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): The detail of number of registered and unregistered domestic workers is not maintained. However, as per National Sample Survey (NSS) 2004-05, there are about 47.50 lakh domestic workers in the country.
- (b) to (e): The domestic work falls under the purview of State sphere and State Governments are empowered to enact legislation for domestic workers. The Central Government has enacted the Unorganised Workers Social Security Act, 2008 for social security of the unorganised workers which includes domestic workers. Various labour laws, like the Minimum Wages Act, 1948, the Employees Compensation Act, 1923, the Equal Remuneration Act, 1976 and Inter-state Migrant Workmen (RECS) Act, 1979 are directly or indirectly applicable to these workers. The Government is also contemplating framing of National Policy for domestic workers.